

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 910 & 730 of 2019**  
**IN**  
**DFR No. 526 of 2019**

**Dated : 09<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Company Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anup Jain

Counsel for the Respondent(s) : Mr. Girik Bhalla for R-2

**ORDER**

**IA NO. 910 OF 2018**  
*(Appl. for condonation of delay in re-filing)*

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 61 days in re-filing the appeal is condoned. IA is allowed and disposed of accordingly.

**IA NO. 730 of 2019 IN**  
**DFR No. 526 of 2019**

Issue notice to the Respondents on IA No.730 of 2019 (*delay in filing*) as well as on the main Appeal returnable on 30.05.2019. Dasti, in addition, is also permitted.

List the matter on **30.05.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

Pr/pk